

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 76/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2017

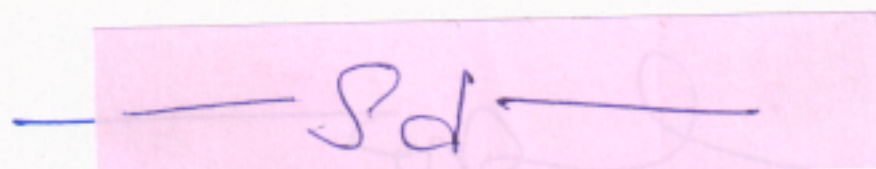
NAME OF THE COMPANY: Modi Hitech India Ltd vs Feeders Electric
SECTION OF THE COMPANIES ACT: U/S 9 of IBC 2016 and engineering Ltd

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

CP No.(IB) 76/ALD/2017

Advocate, Shri Diptiman Singh for the petitioner/ Operational Creditor. He files a memo seeking withdrawal of the present petition on behalf of the Operational Creditor as he has received settlement amount of Rs. 1,95,700/- + Rs. 28,000/- through Demand Draft on dated 02.08.2017. Further the cheque dated 25.08.2017 (subject of realization) on such amount. The Corporate Debtor equally seeks discharge for initiating CIRP.

Considering the facts and circumstances of the present case, as the petitioner duly receive settlement amount and the Corporate Debtor company has lost its interest to initiate CIRP in respect of Corporate Debtor Company. Hence, the petition stands settled out of Court and is allowed to be withdrawn and is finally disposed of.



Date – 31.08.2017

Shri H.P. Chaturvedi, Member (Judicial)